

**Statement-III**

*Source-wise Renewable Energy Projects commissioned during the last three years and current year (April, 2016 to March, 2019)*

(in MW)

Solar Power	Wind Power	Small Hydro Power	Bio-Power	Waste to Energy	Total
1955.51	305.7	0	4.95	0	2266.16

**Statement-IV**

*Power generation projects under construction in the State of Rajasthan*

Project Name	Type	Sector	IC (MW)
Barsingsar TPP Extension U-1	Thermal	Central	250
Bithnok TPP U-1	Thermal	Central	250
Suratgarh STPP U-7	Thermal	State	660
Suratgarh STPP U-8	Thermal	State	660

**Loans on the power generating Companies**

1877. SHRI SANJAY SINGH: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the 34 power generating companies in the country have accumulated debt worth of 1.74 lakh crore;

(b) if so, how does Government plan to take the power sector out of the potential bad debts; and

(c) the details of the loan amounts of these 34 power generating companies since the last two years, company-wise and year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) As per the list provided by Department of Financial Services, 34 Thermal (coal based) Power projects were stressed with an estimated debt of ₹ 1.77 lakh crore.

(b) The details of steps taken by Government for resolution of stressed assets in power sector are listed in the Statement (*See below*).

(c) The information is being collected.

***Statement******Details of steps taken by Government for resolution of stressed assests in power sector***

Government of India constituted a High Level Empowered Committee (HLEC) under the Chairmanship of Cabinet Secretary to address the issues of stressed thermal power projects. The report of the HLEC was submitted on 12.11.18 and was also placed in the public domain on the website of Ministry of Power.

The Government thereafter constituted a Group of Ministers (GoM) to examine the specific recommendations of HLEC. The Group of Ministers (GoM) had made recommendations regarding stressed power projects. The major recommendations of the GoM as approved by the Government are:—

- (i) Grant of linkage coal for short-term Power Purchase Agreement (PPA).
- (ii) Allowed existing coal linkage to be used in case of termination of PPAs due to payment default by DISCOMs.
- (iii) Procurement of bulk power by a nodal agency against pre-declared linkages.
- (iv) Central/State Gencos may act as an aggregator of power.
- (v) Increase in quantity of coal for special forward e-auction for power sector.
- (vi) Coal linkage auctions to be held at regular intervals.
- (vii) Non-lapsing of short supplies of coal.
- (viii) Annual Contracted Quantity (ACQ) to be determined based on efficiency.
- (ix) Payment of Late Payment Surcharge (LPS) has been made mandatory.
- (x) Non-cancellation of Power Purchase Agreement (PPA)/Fuel Supply Agreement (FSA)/Long Term Open Access (LTOA) post National Company Law Tribunal (NCLT) scenario.
- (xi) Non-cancellation of PPA for non-compliance of Commercial Operation Date (COD).

**Recovery for abandoning transmission lines**

1878. SHRI T. K. RANGARAJAN: Will the Minister of POWER be pleased to state:

(a) the number of power generating projects that have been closed in the last three years, the details thereof;